

**HIGH COURT OF KARNATAKA
BENGALURU**

July 14, 2020

NOTICE

(FOR HIGH COURT, BENCHES AT DHARWAD AND KALABURAGI)

1. The Government of Karnataka has announced lockdown in the division of Kalaburagi from 14th July, 2020 and in the division of Dharwad from 15th July, 2020. Therefore, for the period commencing from 14th July 2020 till the lock down is over, fresh appointments for filing of fresh matters will not be given. The appointments given for rectification of the objections from 15th July 2020 stand cancelled till the lock down is over. No fresh appointments for rectification of objections will be given unless there is a specific order of the Court to that effect.
2. Till the lock down is over, from 14th July 2020, the matters which are listed for physical hearing/Video Conferencing (optional) will not be listed. Only urgent matters already permitted to be listed by video conferencing shall be listed.
3. E-filing facility as provided in Standard Operating Procedure already notified will continue with modification that only exceptionally urgent

matters which cannot wait till lock down is withdrawn will be permitted to be e-filed with the prior permission of the Chief Justice.

4. Notwithstanding the fact that very few staff members will be able to visit the High Court from 14th July 2020 till the lock down is over, an effort will be made to list all the cases for Video Conferencing in which dates have been fixed on the basis of memo filed by e-mail. But, sitting of few Judges may be cancelled.
5. Hereafter, till lock down is withdrawn, memo submitted by e-mail for listing of only exceptional urgent cases will be entertained. Therefore, while making requests for listing of cases by submitting memo as provided in the Standard Operating Procedure, the Advocates and parties-in-person will have to make out a case of extreme urgency. Unless extreme urgency is made out, listing of cases will not be permitted.
6. An appeal is made to members of Bar not to apply for listing of cases unless an exceptional urgency is involved and the cases cannot wait till lockdown is withdrawn. Co-operation of members of the Bar is solicited.
7. Subject to the above modification, Standard Operating Procedure dated 10th July 2020 will continue to operate.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL